



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**OA No. 1046/2021
With
OA. No. 1075/2021**

This the 22nd day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mohd. Jamshed, Member (A)**

OA No. 1046/2021

Mrs. Anju
D/o Bijender Singh
W/o Sh. Naveen Bhardwaj
V&PO Kanganheri, Brahman Moholla,
Near Allahabad Bank, New Delhi-110071.

... Applicants

(By Advocate: Shri B.C Nagar)

Versus

1. Chairman Govt. of N.C.T of Delhi
Delhi Subordinate Services Selection Board,
FC-18, Institutional Area, Karkardoma, Delhi.

2. Secretary, Govt. of N.C.T of Delhi
Delhi Subordinate Services Selection Board,
FC-18, Institutional Area, Karkardoma,
Delhi Division Railway Manager,

DRM's Office, State Entry Road, New Delhi.



3. Dy. Secretary Legal Govt. of N.C.T of Delhi
 Delhi Subordinate Services Selection Board,
 FC-18, Institutional Area, Karkardoma, Delhi.

...Respondent

(By Advocate : Ms. Esha Mazumdar)

OA No. 1075/2021

Anchal
 D/o Shri Shyam Singh
 Aged about 32 years
 R/o RZ 16A/15,
 Street No. 3, Main Sagarpur
 New Delhi-46
 Group 'B'

... Applicants

(By Advocate: Shri Ranjit Sharma)

Versus

4. The Govt. of N.C.T.D Delhi
 Through the Principal Secretary, Education,
 Old Secretariat, Sham Nath Marg
 New Delhi-110054

5. The Director of Education,
 Govt. of N.C.T.D, Delhi,
 Old Secretariat,
 Delhi-110054



6. The New Delhi Municipal Council (N.D.M.C)
Through the Secretary
Palika Kendra, Delhi-54
7. Director of Education
New Delhi Municipal Council
Palika Kendra, New Delhi-1.
8. Delhi Subordinate Service Selection Board, (DSSSB)
Through its Secretary
FC-18, Industrial Area, Karkardooma
Delhi-110092
(Through its Secretary)

...Respondent

(By Advocate : Ms. Esha Mazumdar & Ms. Sriparna Chatterjee)

O R D E R (ORAL)**Justice L. Narasimha Reddy, Chairman :**

The Delhi Sub Ordinate Service Selection Board (DSSSB) (for short Board) issued vacancy notification dated 12.05.2021 inviting applications for selection of the candidates for various posts in the Government of Delhi. These posts include the Trained Graduate Teachers, Assistant Teachers. The applicants herein claim to be meritorious sports persons. They intended to apply for certain posts. However, they crossed the age limit which is stipulated as 30 years.

2. The applicants contend that the DOPT issued office memorandum providing for relaxation of age limits in favour of meritorious sports persons upto the extent of 5 years for posts of Group 'C' vide OM dated 0.08.1980, and that the benefit was extended to Group 'B' posts also. They submit that the vacancy notice dated 12.05.2021, in so far as it does not provide for age limit for Teachers, is contrary to OM dated 12.11.987. The applicants contend that in the



previous selections, the Board itself extended the benefit and this time, it has taken a different view. They filed these OAs with a prayer to direct the respondents to extend the benefit of relaxation of age limit in favour of sports persons.

3. Since the OAs are of urgent nature, we directed the learned counsel for the respondents to obtain instructions. It is stated that the DOPT itself clarified that the benefit of relaxation of age limit in favour of sports person, for Group 'B' was withdrawn and as of now it is available only for Group 'C' posts.

4. Today we heard. Sh. B.C Nagar and Sh. Ranjit Sharma learned counsel for the applicant, and Ms. Esha Mazumdar learned counsel for the respondents.

5. The applicants claim the benefit of relaxation of age limit for the posts of Teachers, which are classified under Group 'B'. It is true that the DOPT issued OM in the year 1980 providing for relaxation of age limit in favour of sports persons in the selections of Group 'C' posts in the year 1980 and thereafter it was extended to 1987 for the posts of Group 'B' also. The fact however remains that the DOPT



clarified to the Board as well as the Government of Delhi, that the relaxation in respect of selection to Group 'B' has since been withdrawn or that does not apply for those posts. Once the DOPT itself has withdrawn the benefit, there is no way, that the Tribunal can grant relief to the applicants.

6. We do not find any merit in these OAs and the same are accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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